

ITEM NO.14

COURT NO.5  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SECTION II

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5247/2025

[Arising out of impugned final judgment and order dated 02-01-2025 in CRLP No. 7446/2022 passed by the High Court of Andhra Pradesh at Amravati]

MANCHU MOHAN BABU

Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH & ANR.

Respondent(s)

IA No. 152890/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 87747/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

WITH

SLP(Cr1) No. 8623/2025 (II)

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 135115/2025

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 152907/2025

IA No. 152907/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 135115/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 22-07-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :Mr. Raghavendra S. Srivatsa, Sr. Adv.

Mr. Pai Amit, AOR

Mr. Abhiyudaya Vats, Adv.

Mr. Tathagata Dutta, Adv.

Ms. Pankhuri Bhardwaj, AOR

For Respondent(s) :Ms. Prerna Singh, Adv.

Mr. Guntur Pramod Kumar, AOR

Mr. Samarth Krishan Luthra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

We have heard learned senior counsel and learned counsel appearing for the petitioner(s) and learned counsel for respondent no.1/State.

Contd..

Orders reserved.

In the interregnum, there shall be stay of further proceedings arising out of CC No.1015/2021 pending on the file of the IV Additional Junior Civil Judge, Tirupati.

Learned counsel for the respective parties to file written submissions on or before 25.07.2025.

(NEETU SACHDEVA)  
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)  
COURT MASTER (NSH)